NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.A. No. 853/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE PARTIES: M/s. Anjana Retail Infra Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

Rajesh Shah Adv Ahmed Chunawala

ORDER

CSA 851/230-232/NCLT/MB/MAH/2017 CSA 852/230-232/NCLT/MB/MAH/2017 CSA 853/230-232/NCLT/MB/MAH/2017 CSA 854/230-232/NCLT/MB/MAH/2017 CSA 859/230-232/NCLT/MB/MAH/2017

On withdrawal of the Company Applications, the Company Applications are hereby dismissed with liberty as prescribed under law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)